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CENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH, CUTTACK

ORIGINAL APPLICATION NO. 940 OF 2012  
CUTTACK, THIS THE 19<sup>th</sup> DAY OF DECEMBER, 2012

**CORAM**  
**HON'BLE MR. A.K. PATNAIK, MEMBER (JUDL.)**

.....

Sri Arunjyoti Sahoo,  
aged about 42 years,  
S/o. Late Yudhistir Sahoo,  
At present working as  
Executive Electrical Engineer/TRD/HQ,  
East Co. Railway,  
Chandrasekharpur,  
Bhubaneswar,  
Dist-Khurda.  
Permanent resident at Plot No. 3161,  
Kedar Gouri Road,  
P.S. Old Town,  
Bhubaneswar,  
Dis:-Khurda

.....Applicant

Advocate(s) ..... M/s. P.K.Mohapatra & Ors.

**VERSUS**

Union of India represented through

1. General Manager,  
East Coast Railway, Chandrasekharpur,  
Bhubaneswar, Dist.-Khurda.
2. Railway Board represented through its  
Secretary, Rail Bhawan, New-Delhi.
2. Member Staff, Railway Board,  
Rail Bhawan, New Delhi.
3. Director, Estt. (GP),  
Railway Board,  
Rail Bhawan, New-Delhi.

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5. Chief Personnel Officer,  
East Coast Railway, Chandrasekharpur,  
Bhubaneswar, Dist.-Khurda.

6. Union Public Service Commission,  
Represented through it's Chairman,  
Dolpur House, Sahajahan Road,  
New Delhi-1.

..... Respondents

Advocate(s)..... Mr. T.Rath.

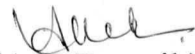
**O R D E R (oral)**

**A.K.PATNAIK, MEMBER (J):**

Heard Mr.P.K.Mohapatra, Learned Counsel for the  
Applicant and Mr. T.Rath, Learned Standing Counsel appearing for  
the Railway-Respondents and perused the record.

2. Since the representations submitted by the Applicant to  
the Respondent No.4 at Annexurs-A/7 & A/8 ventilating his grievance  
as raised in this OA are still pending for consideration, without  
entertaining into the merit of the matter this OA is disposed of with  
direction to the Respondent No.4 to consider and dispose of the said  
pending representations and communicate the result in a reasoned  
order to the applicant within a period of two months from the date of  
receipt of copy of this order.

3. Send copy of this order along with OA to the Respondent  
Nos. 3 and 4. Postal requisite for this purpose shall be furnished by  
the Applicant within a period of three days hence.

  
(A.K.Patnaik)  
Member (Judicial)